

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1690
ANSWERED ON 05.12.2024**

COMPENSATION FOR PRIVATE LAND USE IN POWER LINES

†1690. SHRI RADHESHYAM RATHIYA:

**Will the Minister of POWER
be pleased to state:**

(a) whether any compensation or rent is provided to land owner under the policies of Chhattisgarh Government for installation of electricity pole, wire and transformer by power companies on their private land in rural areas without the prior consent;

(b) if so, the details thereof along with the criteria to decide the compensation, guidelines to ensure fair compensation to the affected land owners; and

(c) whether the Government proposes to bring a policy to protect the rights of affected rural land owners?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) & (b): Government of Chhattisgarh has informed that there is no compensation or rent provided to land owner.

(c): Ministry of Power has issued revised guidelines for payment of compensation in regard to Right of Way (RoW) for transmission lines (66 kV and above) on 14.06.2024. As per these guidelines, land rate has been linked to market rate. Further, compensation amount for the tower base area and RoW corridor has been increased to 200% and 30% respectively, of the land value.
